CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Allahabad this the 16th day of August 1999.

Contempt Application.no. 20/98
in
Original Application no. 377 of 1994.

Hon ble Mr. S. Dayal, Administrative Member Hon ble Mr. S.K.I. Naqvi, Judicial Member

Santosh Kumar Gupta, S/o Shri Bhair Prasad Gupta, Ex-Casual Labour, A.G.U.P. Allahabad, r/o House No. 20, Muththiganj, Katghar Road, Allahabad.

.... Applicant

C/A Sri S.P. Shukla

Versus

Sri Y.C. Satyavadi, Principal Accountant General, U.P. Allahabad.

... Respondents.

C/R Sri N.B. Singh

ORDER

Hon ble Mr. S. Dayal, Member-A.

This contempt petition has been filed for noncompliance of order dated 25.11.96 passed by the Tribunal
in OA 377 of 1994. By this order the opposite partes were
directed to include the name of the applicant in Live Casual
Labour Register as per seniority with other direction to
consider him for regular absorption according to his seniority

2. The applicant has filed contempt application number 64 of 1997 for non compliance of the direction in the OA 377 of 1994, and it was brought to the notice of the Bench that the name of the applicant has been registered

in the Live Casual Labour Register and it was also stated that as and when a need for engaging casual labour would arise the applicant would be engaged on the basis of his seniority in the said register. It was also mentioned that the re-engagement of Sri Moti Lal and Shri Bajrangi Lal who have claimed to be junior to the applicant was done in persuance of order passed in OA 112 of 1991 and OA 449 of 1991. The applicant was not in a position to indicate sl. no. of Sri Moti Lal and Sri Bajrangi Lal and his own in the Live Casual Labour Register.

- mentioning that the applicant has now filed this application mentioning that the applicant has now been able to obtain seniority list of Casual Labours as on 31.08.94 and the name of the applicant can be seen at Sl. no. 84 while the name of Sri Bajranji Lal and Sri Moti Lal do not appear below the name of the applicant in this seniority list.
- is dismissed. The applicant obtain no right to file another not contempt application merely because he has/kmown some facts at the time of filing his earlier contempt petition.

 This contempt petition is, therefore, dismissed. Notices issued to the oppostie parties are discharged. Case is consigned to record.

Member-J

Member-A